

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3427  
ANSWERED ON:30.08.2013  
JUVENILE HOMES  
Ray Shri Rudramadhab

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to make separate houses for juveniles who achieve adulthood during the period of trial;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): No, Madam.

(b): Does not arise.

(c): As per the Section 12 (1) of the Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] when any person accused of a bailable or non-bailable offence, and apparently a juvenile, is arrested or detained or appears or is brought before a Juvenile Justice Board (JJB). Such person shall, notwithstanding anything contained in the Code of Criminal Procedure, 1973 or in any other law for the time being in force, be released on bail with or without surety but he shall not be so released if there appears reasonable grounds for believing that the release is likely to bring him into association with any known criminal or expose him to moral, physical or psychological danger or that his release would defeat the end of justice. Further, Section 12 (3) of the JJ Act also provides that when such person is not released on bail under sub-section (1) by the JJB it shall, instead of committing him to prison, make an order sending him to an observation home or a place of safety for such period during the pendency of the inquiry regarding him as may be specified in the order.